

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4461

ANSWERED ON:03.05.2012

REHABILITATION POLICY

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Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government propose to consider formulating a rehabilitation policy with regard to the rehabilitation of displaced persons by various irrigation projects, power projects and mining projects; and

(b) if so, the details including rehabilitation package for land losers and the salient feature thereof?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a): The Department of Land Resources has formulated the National Rehabilitation & Resettlement Policy? 2007 (NRRP-2007) which has been approved by the Cabinet on 11th October, 2007 and the same has been published in the Gazette of India on 31st October, 2007. The policy provides for the basic minimum requirement that must be met by all projects leading to involuntary displacement of the people.

(b): The salient features of NRRP-2007 are as under:-

Policy covers all cases of involuntary displacement; Social Impact Assessment (SIA) introduced for displacement of 400/200 or more families in plain/tribal, hilly, Scheduled Areas, etc; Tribal Development Plan in case of displacement of 200+ ST families; Consultations with Gram Sabhas or public hearings made compulsory; If possible, land for land as compensation; Principle of rehabilitation before displacement; Skill development support and preference in project jobs (one person per nuclear family); Rehabilitation Grant in lieu of land/job; Option for shares in companies implementing projects to affected families; Housing benefits to all affected families including the landless; Monthly pension to the vulnerable, such as disabled, destitute, orphans, widows, unmarried girls, etc.; Monetary benefits linked to the Consumer Price Index; also to be revised suitably at periodic intervals; Necessary infrastructural facilities and amenities at resettlement areas; Periphery development by project authorities; R&R Committee for each Project, to be headed by Administrator for R&R; Ombudsman for grievance redressal; National Rehabilitation Commission for external oversight